

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal No. 257 of 2012

Dated : 7th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**The Southern India Mills Association ...Appellant(s)
Versus**

**Tamil Nadu Generation & Distribution Corporation
Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. N.L. Rajah, Sr. Adv.

**Counsel for the Respondent (s) : Mr. S. Vallinayagam for R-1
Mr. R. Selvakumar for R-2**

ORDER

We have heard the Learned Counsel for the parties.

It is noticed that the Learned Counsel for the Respondents had not filed their respective replies so far as directed by this Tribunal order dated 10.12.2012.

The Learned Counsel for the Respondents are directed to file their respective replies on or before 01.02.2013 after serving copies on the other side.

Post the matter for further hearing on **11.2.2013 at Chennai Circuit**

Bench.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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